

3. Smt. N. V. Rai
4. Shri Harish Chand
5. Smt. Jugnu Sinha
6. Shri L. R. Gautam
7. Shri S. V. Upadhiya
8. Shri Najmal Hussain
9. Shri Amir Anvi

(c) Twelve berths were available for allotment when the train reached Allahabad. Five passengers out of 9 on the waiting list contacted the staff on reservation duty at the assistance booth who were duly allotted accommodation. The remaining 7 berths were allotted to other passengers present.

(d) and (e). Frequent surprise checks by Officers and supervisory staff are conducted at important stations to keep a strict watch on proper allotment of berths/seats and to avoid any inconvenience or harassment to the bonafide passengers. During rush periods, these checks are intensified. Immediate corrective action is taken in the event of any irregularity coming to the notice during the checks.

Change in Public Dealing Seats

4731. SHRI PUNDALIK HARI DANWE: Will the Minister of RAILWAYS be pleased to state:

(a) whether in the revised office order issued in supersession of all previous orders, the Assistant Commercial Superintendent, Allahabad, did not recommend any change on public dealing seats, which were under occupation by clerks for more than five years or so;

(b) the idea behind this scheme of changing the seats of the clerks/head clerks in the Commercial Branch of the Divisional Superintendent's Office of Allahabad Division;

(c) whether the clerks working on public dealing seats i.e. demurrage, wharfage etc. regularly pay share to

the Commercial Officers out of the illegal money earned by them and for this reason alone they are allowed to work continuously and in some cases they are working for more than five years; and

(d) if so, the steps proposed to be taken in the matter to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS: (SHRI SHEO NARAIN): (a) and (b). With a view to improve efficiency, 'Head Clerks system' whereby Head Clerks were made responsible direct to the Commercial Officer, was introduced in the Commercial Branch of the Divisional Superintendent's office, Allahabad with effect from 27-7-1977. Some changes which were necessitated as a result of some retirements in the Commercial Branch were also made for certain seats. Though as a result of acceptance of the recommendations of the Administrative Reforms Commission, scheme of periodical transfers on public dealing seats has been abandoned, there is only one dealer working on a public dealing seat for more than five years. He is not working on demurrage/wharfage seat and his working was considered satisfactory, there being no complaint against him.

(c) This is not correct.

(d) Does not arise.

Collection of Wharfage/Demurrage

4732. SHRI PUNDALIK HARI DANWE: Will the Minister of RAILWAYS be pleased to state:

(a) whether in the Office Order recently issued by the Assistant Commercial Superintendent with the approval of the Senior Divisional Commercial Superintendent, Northern Railway, Allahabad, revised working system of Commercial Branch has been introduced;

(b) whether Assistant Superintendent (Commercial) has been made responsible for general working and supervision of Commercial Branch and to attend to important work;

(c) whether the said Superintendent has been prohibited from collecting wharfage/demurrage cases and files are passed on to dealing clerk by the Office Superintendent, who is lower in rank than the Superintendent;

(d) whether this new procedure has created indiscipline amongst the subordinate staff functioning under the Assistant Superintendent resulting in encouragement of corrupt practices in dealing with demurrage/wharfage cases; and

(e) if so, what steps are being taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). In the interest of expeditious disposal and with a view to avoiding the entry of outsiders in the Commercial Branch, a revised procedure has been introduced whereby applications for waiver of wharfage/demurrage are collected by the Office Superintendent, and handed over to the Head-Clerk concerned in the Commercial Branch who puts them up to the competent authority for decision. The Assistant Superintendent (Commer-

cial) is incharge of other important functions in the branch.

(d) No.

(e) Does not arise.

Agreement entered between Drug Firms

4733. DR. LAXIMINARAYAN PANDEYA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) what was the initial equity participation in M/s Laderlay Labs., Boots, B.D.G. Dumex Pvt. Ltd., Pfizer and Cyanamide by their principals;

(b) the main features of agreements entered into between the principals of the above firms with them for operations in India;

(c) what were the original items of production and what are the subsequent changes; and

(d) whether the agreements were approved by Foreign Investment Committee/Board, if not, the reasons thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a).

(a) (i) M/s. Lederle Lab (I) Ltd. now Cyanamide (I) Ltd.	Rs. 1.50 lakhs.
(ii) M/s. Boots Co. (I) Ltd.	Rs. 10.00 lakhs.
(iii) B. D. H. [now Glaxo Lab. (I) Limited].	Rs. 1.50 lakhs.
(iv) Dumex Pvt. Ltd. (now Pfizer Ltd.)	Rs. 2.00 lakhs.
